

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.290/00024/2015

Jodhpur, this the 17th day of March, 2016

CORAM

Hon'ble Ms. Praveen Mahajan, Administrative Member

Kapil Mehta S/o Late Shri Chetal Lal Mehta, aged about 26 years, b/c Jain, R/o Village & Post Kohala, District Banswara. (late Shri Chetal Lal Mehta was working as GDS BPM and posted at post office Kohala).

.....Applicant

Mr. S.P. Singh, counsel for applicant.

Versus

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-302 007.
3. Assistant Postmaster General (S&V), O/o Chief Postmaster General, Rajasthan Circle, Jaipur 302 007.
4. Superintendent of Post Offices, Dunderpur Division, Dunderpur.

.....respondents

Mr. K.S. Yadav, counsel for respondents.

ORDER (Oral)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunal for seeking following reliefs:-

" (a) That respondent may kindly be directed to consider the case of applicant for appointment on compassionate ground.

(b) That by writ, order or direction the impugned order dated 15.01.2014 forwarded through respondent No.4 may kindly be declared illegal and deserves to be quashed and set aside.

(c) That any other direction or orders may be passed in favour of the applicant, which may be deemed just and proper under the facts and circumstances of the case in the interest of justice.

(d) That the costs of this application may be awarded to the applicant "

2. Heard both the counsels for the parties. Learned counsel for the

May 2003 issued by the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, New Delhi, which provides that the maximum time a person's name can be kept under consideration for offering Compassionate Appointment will be three years. Learned counsel for the applicant submits that the case of the applicant has been considered by the respondents for two years and not for three years.

3. Counsel for the respondents argued his case as per the reply filed by the respondents.

4. Considered the contentions of both the parties and perused the record. Looking to the facts and circumstances of the case, the case of the applicant may be considered by the respondents for one more year. Therefore, the respondents are directed to consider the case of the applicant for compassionate appointment for one more year, as per the rules and the Dopt OM dated 05.05.2003.

5. Accordingly, the OA is disposed of as stated above with no order as to costs.


[Praveen Mahajan]
Administrative Member